

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:156

ANSWERED ON:07.03.2011

TOLL COLLECTION ON NHS

Angadi Shri Suresh Chanabasappa;Patil Shri A.T. Nana

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the complaints regarding toll tax collection on National Highways are constantly increasing;
- (b) if so, the details thereof;
- (c) whether the Government is evolving any scheme/mechanism to bring uniformity in toll tax collection including review or agreements with the bidders;
- (d) if so, the details thereof;
- (e) whether some agencies are charging toll tax even before the completion of construction work;
- (f) if so, the details thereof and the reasons therefor; and
- (g) the details of the action taken/proposed to be taken by the Government thereon?

Answer

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS(DR. C. P. JOSHI)

(a) to (g) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF LOK SABHA STARRED QUESTION NO. 156 FOR ANSWER ON 7TH MARCH, 2011 ASKED BY SHRI A.T. NANA PATIL AND SHRI SURESH ANGADI REGARDING TOLL COLLECTION ON NHs

(a) & (b) Complaints from road users regarding collection of toll fee on National Highways are received from time to time and on receiving the complaint and considering the merit of the complaints, appropriate actions are taken for redressal of the grievance.

(c) & (d) Yes, Sir. To bring uniformity in the mechanism of collecting toll on National Highways a Committee was constituted under the Chairmanship of Shri Nandan Nilekani, Chairman, Unique Identification Authority of India (UIDAI) to examine all technologies available for Electronic Toll Collection (ETC) and to recommend the most suitable one for implementation throughout India. The Committee submitted its report recommending adoption of Radio Frequency Identification (RFID) technology for Electronic Toll Collection (ETC) on National Highways. The recommendation of the Committee has been accepted by the Ministry and new system of toll collection is proposed to be introduced throughout India.

(e) & (f) Normally, toll fee is charged only after completion of the project and issue of the Commercial Operation Date (COD) as per the provisions of the Concession Agreement and toll fee rules. In the case of some stretches of National Highways where 4-laning had been completed & tolled and 6-laning is being done with private investment, the Concessionaires have been allowed to collect the toll on the 4-lane stretches even during the construction period of 6-laning. The provision of collecting the toll on the existing 4-laning stretch by the Concessionaire during the 6-laning construction in such cases is included in the bidding document itself and it is beneficial to National Highways Authority of India since the development, operation & maintenance of the National Highway will be carried out by a single agency i.e. Concessionaire of the 6-laning project.

(g) Does not arise.